

**NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH (COURT-I)  
CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH,  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON **01.04.2021** at **2.00 PM**  
THROUGH VIDEO CONFERENCING

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**PRESENT: SHRI R. VARADHARAJAN, MEMBER (JUDICIAL)  
SHRI ANIL KUMAR B, MEMBER (TECHNICAL)**

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IA/MA/IBA/TCP/TCA/CP/CA No : IBA/442/2020  
NAME OF PETITIONER : Mayura's Industrial Services  
NAME OF RESPONDENT : Shivsu Canadian Clear Waters Ltd  
SECTION : Sec 9 Of IBC 2016

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**ORDER**

Ld. Counsel for the Petitioner Mr. A.G. Sathiyararayanan as well as Ld. Counsel for the Corporate Debtor Mr. Gowtham S. Raman are present through video conferencing mode.

It is represented by the Ld. Counsel for the Corporate Debtor that the Counter of the Corporate Debtor was filed albeit with some delay and in the circumstances seeks for condonation of delay. Since no application for the same is pending before this Tribunal, we are unable to do so in the absence of any Application. In the circumstances, the Corporate Debtor is directed to file Application in this regard seeking for condonation of delay clearly stating the number of delays in filing Counter. Let the same be done within a period of three days' from today.

Post this matter on **12.04.2021**.

-SD-

**(ANIL KUMAR B)**  
MEMBER (TECHNICAL)

-SD-

**(R.VARADHARAJAN)**  
MEMBER (JUDICIAL)

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